

CENTRAL ELECTRICITY REGULATORY COMMISSION
4th Floor, Chanderlok Building 36, Janpath, New Delhi- 110001
Ph: 23753942, Fax-23753923

Petition No. 693/TT/2020

Date: 7.9.2021

To

Shri S.S. Raju
Chief General Manager (Commercial),
Power Grid Corporation of India
Limited, Saudamini, Plot No. 2,
Sector-29, Gurgaon-122001

Subject:- Determination of transmission tariff from COD to 31.3.2024 for a) 400 kV Pugalur (HVDC Station) - Pugalur (Existing) (Quad) D/C Transmission line along with associated bays at Pugalur (HVDC Station) & Pugalur (Existing) Sub-station and b) 400 kV Pugalur (HVDC Station) – Arasur (Quad) D/C Transmission line along with associated bays at Pugalur (HVDC Station) & Arasur station under “HVDC Bipole link between the Western Region (Raigarh, Chattisgarh) and the Southern Region (Pugalur, Tamil Nadu) – North Trichur (Kerala) – Scheme #2 AC System strengthening at Pugalur end” in the Southern Regional grid.

Sir,

With reference to your petition mentioned above, I am directed to request you to furnish the following information under Regulation 87(2) of the Central Electricity Regulatory Commission(Conduct of Business) Regulations, 1999, on an affidavit, with an advance copy to the respondents/ beneficiaries, latest by 8.9.2021:

2019-24 period

- a) Soft copy in .xlsx format of the tariff forms pertaining to the revised tariff claimed vide affidavit dated 11.8.2021.
- b) Package-wise and vendor-wise details of the Additional Capital Expenditure (ACE) claimed in 2019-24 period for the instant asset.
- c) IDC statement showing the total IDC claim amount in excel format for the instant assets. Reconciliation of IDC computation and total IDC claim as per Auditor Certificate.
- d) Methodology adopted and applicable rate of interest used for computation of IDC in case of loans obtained with ‘floating rate’ for all the assets.
- e) Methodology adopted and source for rate of exchange used in computation of

IDC in case of foreign loans.

- f) Details of charges considered (by whatever name called) along with documentary evidence, in addition to the normal rate of interest for the purpose of calculating IDC.
- g) Repayment schedule with respect to both domestic as well as foreign loans considered for tariff calculation.
- h) Associated calculations in soft copy (with links) to arrive at the value of FERV charged to revenue, considered as on respective COD.
- i) The actual capital cost should be compared with the benchmark cost as per specified by the Commission and any variation in capital cost, to be explained
- j) Confirmation whether any more ACE is expected beyond 2023-24 on account of undischarged liability/balance retention payment beyond the claimed amount.
- k) Confirm that the instant assets are currently in use.

Forms

- l) Form 12 for the instant transmission asset.
2. Confirm whether all the assets under the instant Transmission Scheme have been completed and whether they are covered under the instant petition.
 3. In case the above said information is not filed within the specified date, the petition shall be disposed on the basis of the information already on record.

Yours faithfully,

Sd/-
(Kamal Kishor)
Assistant Chief (Legal)